

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G K DAIRY AND MILK PRODUCTS PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	G K DAIRY AND MILK PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/11/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies NCT of Delhi and Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC073843
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: B-5/6 Pragati Chambers Ranjit Nagar New Delhi 110008
6.	Insolvency commencement date in respect of corporate debtor	29.04.2021 (Order passed by Hon'ble Adjudicating Authority New Delhi Bench IV in Company Petition No. IB-441/ND/2020 on 29.04.2021 received on 30.04.2021)
7.	Estimated date of closure of insolvency resolution process	26 October 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Prabhakar Kumar Reg. No.: IBBI/PA-002/IP-N00774/2018-2019/12373
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: E-18, Ground Floor , Guru Nanak Pura, Janakpuri ,New Delhi, 110058 Email: prabhakar_acs@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-18, Ground Floor , Guru Nanak Pura, Janakpuri ,New Delhi, 110058 Email: cirpgkdairy@gmail.com
11.	Last date for submission of claims	14 May 2021 (Order received on 30 April 2021 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms are available at https://www.ibbi.gov.in/home/downloads

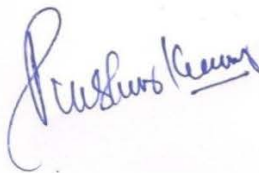
Notice is hereby given that the National Company Law Tribunal, New Delhi (Court IV) has ordered the commencement of a corporate insolvency resolution process of G K DAIRY AND MILK PRODUCTS PRIVATE LIMITED on 29.04.2021.

The creditors of G K DAIRY AND MILK PRODUCTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14 May 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. N.A.

Submission of false or misleading proofs of claim shall attract penalties.



**Name and Signature of
Interim Resolution Professional**

: PRABHAKAR KUMAR

Date: 02.05.2021

Place: New Delhi